

Affidavit to be furnished by the candidate along with Nomination Paper

Before the Returning Officer

For election to Bihar Legislative Assembly

From 151, PARBATTASSEMBLY CONTITUENCY (BIHAR)

I, **RAMANAND PRASAD SINGH**, son of **Late Arogya Singh** Aged **74** years, resident of **Village- Jorawarpur, Post- Jorawarpur Nayagaon, PS- Parbatta Thana, District- Khagaria, Pin Code- 851215** a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by **JANTA DAL (UNITED) Political Party**.

(2) Details of PAN and status of filling of income Tax return:

| Sr No. | Names | PAN | The financial year for which the last income tax return has been filed | Total income shown in income tax return (in Rupees) |
|--------|-----------------------|------------|--|---|
| 1 | Ramanand Prasad Singh | AVYP57942J | 2013-14 | Rs. 10,46,560/- |
| 2 | Bindu Singh | CHFP57844Q | 2013-14 | Rs. 5,13,800/- |

(3) The following case(s) are pending against me in which cognizance has been taken by the court:-

(i) The following case (s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

| | | |
|-----|---|---|
| (a) | Case/ first information Report No./Nos. together with complete details of concerned police station/District/State | Gogri PS case no. 170/2010, District- Khagaria. |
| (b) | Section(s) of the concerned Act (s) and short description of the offence (s) for which charged | 134 (B) of the Representation of the People Act, 171 of IPC |
| (c) | Name of the court, case no. and date of order taking cognizance | Judicial Magistrate First Class, Khagaria, 10-01-2011 |
| (d) | (d) Court (s) which framed the charge (s) | JMFC, Khagaria |
| (e) | Date (s) on which the charge (s) was/were framed | 12-10-2011 |
| (f) | Whether all or any of the proceedings (s) have been stayed by any Court (s) of competent jurisdiction | No |

(ii) The following case (s) is/are pending against me in which cognizance has been taken by the court [other than the cases mentioned in item (i) above]:-

| | | |
|-----|---|-----|
| (a) | Name of the Court, Case No. and date of order taking cognizance | NIL |
| (b) | The details of cases where the court has taken cognizance, section (s) of the Act (s) and description of the offence (s) for which cognizance taken | NIL |
| (c) | Details of Appeal (s)/Applications (s) for revision (if any) filed against the above order (s) | NIL |

1) I have not been convicted, of an offence (s) referred to in sub-section (1) or sub-section (2), or covered in sub-section (3), of section 8 of the Representation of the people Act, 1951 (43 of 1951) and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as aforesaid, he shall furnish the following information:

NIL

In the following case, I have been convicted and sentenced to imprisonment by a court of law:

NIL

| | | |
|-----|--|-----|
| (a) | The details of cases, section (s) of the concerned Act (s) and description of the offence (s) for which convicted | NIL |
| (b) | Name of the Court, Case No. and date of order (s) | NIL |
| (c) | Punishment imposed | NIL |
| (d) | Whether any appeal was/has been filed against the conviction order, if so, details and the present status of the appeal. | NIL |

- 2) That I give herein below the details of the assets (movable and immovable etc.) on myself, my spouse and all dependents:

DETAILS OF MOVABLE ASSETS:

Note : 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/investment, the details including Serial number, amount, date of deposit, the scheme, name of the Bank/institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. Dependent here has the same meaning as assigned in Explanation (v) under section 75A of the Representation of the People Act, 1951.

Note: 5. Details including amount is to be given separately in respect of each investment.

| Sr. No. | Description | Self | Spouse | Dependent 1 | Dependent 2 | Dependent 3 |
|---------|--|---|---|-------------|-------------|-------------|
| (i) | Cash in hand | RS. 65,000/- | Rs. 25,000/- | NIL | NIL | NIL |
| (ii) | Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Banking Financial Companies and Cooperative societies and the amount in each such deposit | (A) Saving Bank Accounts (1) United Bank Of India, Kankarbagh, Patna. A/c no- 58696 Rs- 5,95,381.07 (2) Indsulnd Bank, Kankarbagh, Patna A/c no- 150000000121 Rs- 1,13,587.90 (3) State Bank Of India, Ramgarh. A/c no- 10989267308 | (1) Bank Of India, Birchand Patel Path, Patna. A/c no- 441010110002240 Rs- 1,77,790/- | NIL | NIL | NIL |

| | | | | | | |
|-------|---|---|--|-----|-----|-----|
| | | Rs- 74,155.51 (4) Union Bank Of India, Parbatta A/c no- 370502010971692 Rs- 6,13,574/- (5) Bank Of India, Birchand Patel Path, Patna A/c no- 441010110002241 Rs- 63,073/- (6) State Bank Of India, Vidhan Sabha, Patna A/c no- 10839463745 Rs- 21,53,366.89 (7) Canara Bank, Vidyut Bhawan, Patna A/c no- 8531101006641 Rs- 7,39,365.18 (8) State Bank Of India, Parbatta A/c no- 20067182824 Rs- 20,771/- | | NIL | NIL | NIL |
| (iii) | Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount | (1) IDBI Double Money Bond Certificate No. 595645 to 595669 each value Rs. 1000/- only. Current Market Value Rs- 1,00,000/- (2) UTI Master Equity Plan of 1993, four bonds of Rs. 100/- each units (a) 501152281-501152380 (b) 501152381-501152480 (c) 501152481- | (1) IDBI Double Money Bond Certificate no. 595595 to 595619 each valued Rs.1000/-current market value Rs- 1,00,000/- (2) 8% Share in Ramanand Health Care Pvt. Ltd. Patna. Value Rs- 4,00,000/- (3) Share in Rajiv Picture Palace Pvt. Ltd, Ramgarh Cantt. Value Rs. 28,460 Shares of Rs. 10 each | NIL | NIL | NIL |

| | | | | | | |
|--------|---|--|--|-----|-----|-----|
| | | 501152580 (d) 501152581- 501152680 Current market value Rs- 25,000/- (3) 10% Share in Ramanand Health Care Pvt.Ltd. Patna. Current Market Value- 5,00,000/- | | NIL | NIL | NIL |
| (iv) | Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office of insurance Company and the amount. | NIL | NIL | NIL | NIL | NIL |
| (v) | Personal loans/advance given to any person or entity including firm, company, trust etc., and other receivables from debtors and the amount. | NIL | NIL | NIL | NIL | NIL |
| (vi) | Motor Vehicle's/Aircrafts /Yachts/Ships (Details of Make, registration number etc. year of purchase and amount) | (1) Fiat Car Model 1996, Make- Premier Fiat Company, Reg. No- BRZ 121, Current Market Value Rs- 20,000/- (2) Genera TAVERA NEO3 LT, (2014) Reg. No- BR01PF0121 Current Market Value Rs. 11,50,000/- | NIL | NIL | NIL | NIL |
| (vii) | Jewellery, bullion and valuable thing (s) (give details of weight and value) | Gold Approx 60 grams (chain, Kada,ring,stone) for Rs.- 1,68,000/- | Gold 250 grams (Chain, Ring, earring) for Rs- 7,00,000/- | NIL | NIL | NIL |
| (viii) | Any other assets such as value of | (1) Rifle Wimchester | NIL | NIL | NIL | NIL |

| | | | | | | |
|------|-------------------|---|-----------------|-----|-----|-----|
| | claims/interest | co- No-444954 Rs-1,00,000/- (2) DBBL Gun No- 154910 Made In Germany, Rs- 60,000/- (3) Revolver (No. FG 38274) Rs- 60,000/- | | | | |
| (ix) | Gross Total Value | Rs- 64,96,274.05/- | Rs- 16,62,390/- | NIL | NIL | NIL |

B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indication the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

| Sr. No. | Description | Self | Spouse | Dependent 1 | Dependent 2 | Dependent 3 |
|---------|--|---|--|-------------|-------------|-------------|
| (i) | Agricultural Land Location (s) Survey, number (s) | (A) At Mauza- Patpar, Dariyapur, PS- Parbatta, District- Khagaria. Khata No.- 7, Khesra No- 156,187,157 (B) At Mauza- Patpar, Joravarpur, PS- Parbatta, District- Khagria. Khata No- 112, Plot No- 32,120 (c) At Mauza- Sirajabad, PS- Parbatta, District- Khagria Khata No- 20, Khesra No- 1592,1602,1603 (D) At Mauza- Jorawarpur, PS- Parbatta, District- Khagria | (A) At Mauza- Patpar, Dariyapur, PS- Parbatta, District- Khagaria 9 Katha, 15 Dhur, 01 Dhurki. (B) Mauza- Patpar Madhopur, PS- Parbatta, District- Khagria. Khata No- 262, Khesra No- 685,682,643,690,665,550,541 | NIL | NIL | NIL |
| | Area (Total Measurement in acres) | 14 Bighas 8 Kathas 16 Dhoor 10 Dhurki | 12 Bigha 12 Katha 10 Dhurki | NIL | NIL | NIL |
| | Whether inherited property (Yes or No) | (A) YES (B) YES (C) YES (D) YES | (A) YES (B) YES | NIL | NIL | NIL |

| | | | | | | |
|-------|--|---|--|-----|-----|-----|
| | Date of purchase in case of self-acquired property | NIL | NIL | NIL | NIL | NIL |
| | Cost of Land (in case of purchase) at the time of purchase | NIL | NIL | NIL | NIL | NIL |
| | Any investment on the land by way of development construction etc. | NIL | NIL | NIL | NIL | NIL |
| | Approximate current market value | A to D- Approx Rs- 15,00,000/- | (1) Approx 12,00,000/- | NIL | NIL | NIL |
| (ii) | Nonagricultural land: Survey Number(s) | (A) Bijulia, Ramgarh Cantt. Hajaribagh Khata No- 68, Plot No- 8,9 (B) Village- Rauta, PO- Marar, District- Hajaribagh Khata No- 29, Plot No- 382 | (A) Bijulia, Ramgarh Cantt. Hajaribagh Khata No- 68, Plot- 8,9 (B) Village- Rauta, PO- Marar, District- Hajaribagh Khata No- 29, Plot NO- 382 | NIL | NIL | NIL |
| | Area (Total measurement in sq.ft.) | (A) 6 decimal (B) 0.75 acres | (A) 8 decimals, 5 decimal, 6 decimals (B) 0.75 acres | NIL | NIL | NIL |
| | Whether inherited property (yes or no) | (A) NO (B) NO | (A) NO (B) NO | NIL | NIL | NIL |
| | Date of Purchase in case of self-acquired property | (A) 24-11-1993 (B) 31-01-2004 | (A) 02-06-1988 30-03-1990 24-11-1993 (B) 31-01-2004 | NIL | NIL | NIL |
| | Cost of land (in case of purchase) at the time of purchase | (A) 9,500/- (B) 80,000/- | (A) 8000/-, 5000/-, 9500/- (B) 80,000/- | NIL | NIL | NIL |
| | Any investment on the land by way of development construction etc. | (A) NIL (B) NIL | NIL | NIL | NIL | NIL |
| | Approximate current market value | (A) 10,00,000/- (B) 6,50,000/- | (A) 12,00,000/- 8,00,000/- 9,00,000/- (B) 6,00,000/- | NIL | NIL | NIL |
| (iii) | Commercial Buildings (including apartments)- | NIL | (A) Rajeev Picture Palace Pvt. Ltd. Bijulia, | NIL | NIL | NIL |

| | | | | | | |
|------|--|-----------------|--|-----|-----|-----|
| | Location (s)- Survey number (s) | | Ramgarh Cantt. District- Hajaribagh Survey No- 68, Plot No- 8,9 (B) Apartment constructed by developer on Bhikhanpur, Shiv Shankar Sahay Road, Bhagalpur Khata No- 335, Khesra- 799,1365 | | | |
| | Area (Total measurement in sq. ft.) | NIL | (A) 50 decimals (B) 6 katha 1 dhur 6.75 dhurki | NIL | NIL | NIL |
| | Built-up Area (Total measurement in sq. ft.) | NIL | (A) 6000 sq. ft. (B) Share of approx. 10,000 sq. ft. in the super built up area. | NIL | NIL | NIL |
| | Whether inherited property (yes or no) | NIL | (A) NO (B) NO | NIL | NIL | NIL |
| | Date of purchase in case of self- acquired property | NIL | (A) Piece of 1 acre of land purchased on 22-10-1984 (B) Part of land got as gift on 12-05-1984 and another part acquired on 06-09-2001 and later developed into a multistory building by developer. | NIL | NIL | NIL |
| | Cost of property (in case of purchase) at the time of purchase. | NIL | (A) 5,000/- (B) 2,01,000/- | NIL | NIL | NIL |
| | Any investment on the property by way of development constructionetc. | NIL | (A) 10,00,000/- (B) Developed by builder | NIL | NIL | NIL |
| | Approximate current market value | NIL | (A) 1 crore (B) Share valued at Rs. 3,00,00,000/- | NIL | NIL | NIL |
| (iv) | Residential Buildings (including | (A) MIG 350, | NIL | NIL | NIL | NIL |

| | | | | | | |
|------|---|--|-------------------|-----|-----|-----|
| | apartments): Location (s) Survey number (s) | Lohianagar, Kankarbagh, Patna (B) Residential House at Village- Jorawarpur Satkhutti, PS- Parbatta, District- Khagaria Khata No- 525, Khesra No- 1179 | | | | |
| | Area (Total measurement in sq. ft.) | (A) 2.25 Katha (2800 sq. ft.) (B) 1 Khatha 7 dhur 5 dhurki | NIL | NIL | Nil | NIL |
| | Built up Area (Total measurement in sq. ft.) | (A) 3265 sq. ft. (B) 1500 sq. ft. | NIL | NIL | NIL | Nil |
| | Whether inherited property (Yes or No) | (A) NO (B) YES | NIL | NIL | NIL | NIL |
| | Date of purchase in case of self- acquired property | (A) 20-08-1981 (B) NA | NIL | NIL | NIL | NIL |
| | Cost of property (in case of purchase) at the time of purchase | (A) 84,680/- (B) NA | NIL | NIL | NIL | NIL |
| | Any investment on the property by way of development construction etc. | | NIL | NIL | NIL | NIL |
| | Approximate current market value | (A) 65,00,000/- (B) 4,00,000/- | NIL | NIL | NIL | NIL |
| (v) | Others (Such as interest in property) | NIL | NIL | NIL | NIL | NIL |
| (vi) | Total of current market value of (i) to (v) above | Rs- 1,50,00,000/- | Rs- 3,57,00,000/- | NIL | NIL | NIL |

3) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

| Sr. No. | Description | Self | Spouse | Dependent 1 | Dependent 2 | Dependent 3 |
|------------|---|------|--------|-------------|----------------|----------------|
| (i) | Loan or dues to Bank/Financial institutions (s) Name of the Bank of financial institution, Amount | NIL | NIL | NIL | NIL | NIL |

| | | | | | | |
|-------|---|-----|-----|-----|-----|-----|
| | Outstanding, Nature of Loan | | | | | |
| | Loan or dues to any other individuals/entity other than mentioned above Name (s), Amount outstanding, nature of loan | NIL | NIL | NIL | NIL | NIL |
| | Any other Liability | NIL | NIL | NIL | NIL | NIL |
| | Grand total of liabilities | NIL | NIL | NIL | NIL | NIL |
| (ii) | Government dues to departments dealing with Government accommodation | NIL | NIL | NIL | NIL | NIL |
| | Dues to department dealing with supply of water | NIL | NIL | NIL | NIL | NIL |
| | Dues to department dealing with supply of electricity | NIL | NIL | NIL | NIL | NIL |
| | Dues to department dealing telephone/mobiles | NIL | NIL | NIL | NIL | NIL |
| | Dues to department dealing with government transport (including aircrafts and helicopters) | NIL | NIL | NIL | NIL | NIL |
| | Income tax dues | NIL | NIL | NIL | NIL | NIL |
| | Wealth tax dues | NIL | NIL | NIL | NIL | NIL |
| | Service tax dues | NIL | NIL | NIL | NIL | NIL |
| | Municipal/property tax dues | NIL | NIL | NIL | NIL | NIL |
| | Sales tax dues | NIL | NIL | NIL | NIL | NIL |
| | Any other dues | NIL | NIL | NIL | NIL | NIL |
| (iii) | Grand total of all government dues | NIL | NIL | NIL | NIL | NIL |
| (iv) | Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending | NIL | NIL | NIL | NIL | NIL |

4) Details of profession or occupation:

- (a) Self – Politics, Pensioner
(b) Spouse – Housewife, Business

5) My educational qualification is as under:-

| Sr. No. | Degree | Board/University | Year of Passing |
|---------|---|---------------------------------------|-----------------|
| 01 | Matriculation | Bihar School Examination Board, Patna | 1957 |
| 02 | Intermediate | Bhagalpur University, Bhagalpur | 1959 |
| 03 | Graduation (B. Tech. (Bachelor of Technology) | Leeds University, UK | 1967 |

ve details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)

PART- B

6) ABSTRACT OF THE DETAILS GIVEN (1) TO (10) OF PART- A

| | | | | | | |
|---|--|-----------------|---|---|-------------|-------------|
| 1 | Name of the candidate | | | Shri Ramanand Prasad Singh | | |
| 2 | Full Postal Address | | | Village- Jorawarpur Satkhutti, PO- Nayagaon, PS- Parbatta, District- Khagaria | | |
| 3 | Number and name of the constituency and state | | | 151 Parbatta General Assembly Constituency, Bihar | | |
| 4 | Name of the political party which set up the candidate | | | Janta Dal (United) | | |
| 5 | (i) Total number of pending cases where charges have been framed by the court for offences punishable with imprisonment for two years or more. | | | One | | |
| | (ii) Total number of pending cases where the court (s) have taken cognizance [other than the cases mentioned in item (i) above] | | | NIL | | |
| 6 | Total number of cases in which convicted and sentenced to imprisonment for one year or more [except for offences referred to in sub-sections (1), (2) or (3) of section 8 of Representation of the People Act, 1951] | | | NIL | | |
| 7 | | PAN of | Year for which last income tax return filed | Total income shown | | |
| | (a) Candidate | AVYPS7942J | 2013-14 | Rs- 10,46,560/- | | |
| | (b) Spouse | CHFP57844Q | 2013-14 | Rs- 5,13,800/- | | |
| | (c) Dependents | NIL | NIL | NIL | | |
| 8 | Details of assets and liabilities in Rupees | | | | | |
| | Description | Self | Spouse | Dependent 1 | Dependent 2 | Dependent 3 |
| A | Movable Assets (Total Value) | 64,96,274.05/- | 16,62,390/- | NIL | NIL | NIL |
| | Immovable Asset | | | | | |
| | i Purchase price of self-acquired immovable property | 1,74,180/- | 3,08,500/- | NIL | NIL | NIL |
| | i Development/construction cost of immovable property after purchase (if applicable) | NIL | 10,00,000/- | NIL | NIL | NIL |
| | i Approximate current market price of | | | NIL | NIL | NIL |
| | (a) Self acquired assets (total Value) | (a) 85,50,000/- | (a) 4,35,00,000/- | NIL | NIL | NIL |
| | (b) Inherited assets (Total value) | (b) 15,00,000/- | (b) 12,00,000/- | | | |

| | | | | | | |
|----|---|-----|-----|-----|-----|-----|
| | Liabilities | | | | | |
| i | Government Dues (Total) | NIL | NIL | Nil | NIL | NIL |
| i | Loans from bank, financial institutions and others (Total) | NIL | NIL | NIL | NIL | NIL |
| 10 | Liabilities that are under dispute | | | | | |
| i | Government Dues (Total) | NIL | Nil | NIL | NIL | Nil |
| i | Loans from bank, financial institutions and others (Total) | NIL | NIL | NIL | NIL | NIL |
| 11 | Highest educational qualifications:- Bachelor of Technology, from Leeds University, United Kingdom (England) in the year 1967. (Give details of highest School/University education mentioning the full form of the certificate/ diploma/degree course, name of the School/Collage/University and the year in which the course was completed.) | | | | | |

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- There is no case of conviction or pending case against me other than those mentioned in items 5 and 6 part A and 8 above.
- I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in item 7 and 8 of part A and items 8, 9 and 10 and Part B above.

Verified at----- this the ----- day of-----


DEPONENT

NOTE:- 1. Affidavit should be filed latest by 3.00 PM on the last day of filing Nominations

NOTE: 2. Affidavit should be sworn before an Oath Commissioner of Magistrate of the First Class or before a Notary Public.

NOTE: 3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable" as the case may be, should be mentioned.

NOTE: 4. The Affidavit should be either typed or written legibly and neatly."